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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 836 OF 2012
CUTTACK, THIS THE 20TH DAY OF NOVEMBER, 2012

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

.....

Gunjalata Parida,
Aged about 56 years,
Widow of late Binod,
Ex-Head Trackman/Eng./Openline/Cuttack,
Permanent resident of
Vill.-Kendudhip,
P.O.- Jakhapura, P.S.-Kalinganagar,
Dist.- Jajpur, Odisha

.....Applicant

Advocate(s) M/s. N.R.Routray, S.Mishra,
T.K.Choudhury, S.K.Mohanty.

VERSUS

Union of India represented through

1. The General Manager,
East Coast Railway, E.Co.R.Sadan,
Chandrasekharpur,
Bhubaneswar, Dist.-Khurda.
2. Senior Divisional Personnel Officer/
East Coast Railway, Khurda Road Division,
At/P.O.-Jatni, Dist.-Khurda.
3. Sr. D.E.N./Co-ord., East Coast Railway,
Khurda Road Division,
At/P.O.-Jatni, Dist.-Khurda.
4. Senior Divisional Financial Manger/
East Coast Railway, Khurda Road Division,
At/P.O.-Jatni, Dist.- Khurda.
5. Financial Advisor & Chef Accounts Officer (Pension),
E.Co.R Sadan, Chandrasekharpur,
Bhubaneswar, Dist.-Khurda.

..... Respondents

Advocate(s)..... Mr. T.Rath.

Al

O R D E R (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. T.Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served.

2. M.A. 1039/12 is allowed by condoning the delay in filing this Original Application.

3. Coming to the merit of the O.A., I find that ventilating his grievance, the applicant had made representation on 27.02.2012 vide Annexure-A/3 to Respondent No.5, which, as per Mr. Routray Ld. Counsel for the applicant, has still not received any response.

4. In view of the above, I dispose of this O.A. by way of giving direction to Respondent No.5 to consider the pending representation as at Annexure-A/3 and pass a reasoned and speaking order within a period of two months from the date of receipt of copy of this order. If the applicant is found to be entitled to the dues, the same may be granted to him in another three months.

5. As prayed for by Mr. Routray, Ld. Counsel for the applicant, copy of this order along with paper book be sent to Respondent Nos. 2, 3, 4 and 5 at his cost.

6. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.


(A.K. PATNAIK)
MEMBER(JUDL.)